

GOVERNMENT OF INDIA  
MINISTRY OF MINES  
**LOK SABHA**  
**UNSTARRED QUESTION NO. †1868**  
ANSWERED ON 11.02.2026

**DMF PROGRAMME TO ALIGN ADP AND ABP**

†1868. SHRI MURARI LAL MEENA:

Will the Minister of MINES be pleased to state:

- (a) whether an "Aspirational DMF Programme" has been launched to align the District Mineral Foundation (DMF) funds with the Aspirational Districts Programme (ADP) and the Aspirational Blocks Programme (ABP) and if so, the main objectives thereof and the details of the framework for the implementation thereof;
- (b) the desirable structural and social benefits arising from the adoption of the guidelines of the revised Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY), 2024 by various States including Rajasthan, in their respective DMF Rules;
- (c) the total funds received by Rajasthan through the DMF in mining-affected districts under the Mines and Minerals (Development and Regulation) Act along with the details of the budget allocation, its utilisation and major welfare projects undertaken, year-wise; and
- (d) the details of sanctioned works related to health, education, drinking water, roads, livelihood and social security that have been completed with the help of DMF funds in Rajasthan and in the tribal-dominated areas of the Dausa Lok Sabha Constituency during the last one year?

**ANSWER**

THE MINISTER OF COAL AND MINES  
(SHRI G. KISHAN REDDY)

(a): The Ministry of Mines has issued the 'Aspirational DMF Programme' guidelines on 9<sup>th</sup> July, 2025 with the objective to align District Mineral Foundation (DMF) works with priority sectors of the Aspirational Districts Programme (ADP) and the Aspirational Blocks Programme (ABP) and for convergence of DMF funds with ongoing Central/ State Schemes for multiplier effect and strengthened outcomes for mining affected communities. The districts implement the programme through their respective DMFs as per the framework in the Revised PMKKKY Guidelines issued by the Ministry of Mines in January, 2024.

(b) to (d): The revised PMKKKY Guidelines, 2024, adopted by States, including Rajasthan, in their DMF Rules, strengthen district-level governance and delivery of structural and social benefits in mining-affected areas. The guidelines provide for planning and implementation at the district level through the Governing Council of the DMF which sanctions projects. The guidelines also provide for audit of DMF funds by the Comptroller and Auditor General of India (C&AG), thereby strengthening transparency and accountability.

The guidelines prioritise utilisation of DMF funds in directly and indirectly affected areas (including tribal dominated areas) for sectors like health, education, drinking water, infrastructure, livelihood and social security. DMF funds accrue through statutory contributions from mining lease holders under the Mines and Minerals (Development and Regulation) Act, 1957. The state/ district-wise data on DMF fund collection, allocation and utilisation are available at <https://mines.gov.in/webportal/content/state-dmf>.

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